

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 167/TT/2020**

**Subject:** Truing up of transmission tariff of 2014-19 tariff block and determination of transmission tariff for 2019-24 tariff block for Asset-I:400 kV D/C Solapur (STPP)-Solapur (PG) Transmission Line along with bay extension at Solapur (PG) Sub-station and Asset-II: Extension of 400/220 kV Solapur Sub-station-Augmentation of Sub-station by 1 x 315 MVA (3rd) Transformer (by Shifting of 500 MVA Transformer from Wardha to Solapur) under "Transmission System for Solapur STPP (2x660 MW)" in the Western Region

**Date of Hearing:** 22.5.2020

**Coram:** Shri P. K. Pujari, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member

**Petitioner:** Power Grid Corporation of India Ltd.

**Respondents:** Madhya Pradesh Power Management Company Limited and 11 others.

**Parties Present:** Shri S S Raju, PGCIL  
Shri A K Verma, PGCIL  
Shri B. Dash, PGCIL

**Record of Proceedings**

The matter was heard through video conferencing.

2. The representative of the Petitioner submitted that the instant petition is filed for truing up of transmission tariff of 2014-19 period and approval of transmission tariff for 2019-24 period for two assets covered under "Transmission System for Solapur STPP 2x660 MW" in Western Region. The tariff for Assets I and II for 2014-19 period was approved vide order dated 30.5.2016 in Petition No. 415/TT/2014. The date of commercial operation of Assets I and II was 3.4.2015 and 2.11.2015 respectively. The cut-off date of the instant assets was 31.3.2019. The tariff for the instant assets was allowed based on the admitted capital cost of ₹3519.75 lakh, as on date of commercial operation, and projected add-cap of ₹2340.33 lakh during 2014-19 period vide order dated 30.5.2016. He submitted that the actual capital cost as on the date of commercial



operation and actual additional capitalization incurred during 2014-19 period for the instant assets is ₹3598.42 lakh and ₹2194.42 lakh. Accordingly, the capital cost as on 31.3.19 is ₹5792.84 lakh. He submitted that against the FR approved cost of ₹6331.74 lakh, the actual capital cost as on 31.3.2019 is ₹5792.84 lakh which is lesser than the approved capital cost of ₹5860.08 lakh. He submitted that there was additional capitalization of ₹11.43 lakh during 2019-20, which is beyond the cut-off date and submitted that the reasons for incurring add-cap have been submitted in the reply to the TV letter. He further submitted that the O&M expenses for Asset-II were inadvertently claimed considering 315 MVA rating for the ICT instead of 500 MVA rating. He also requested the Commission for permission to submit revised tariff forms for Asset-II.

3. The Commission directed the Petitioner to submit the revised Forms 1, 2 and 11 for the 2019-24 period for Asset-II on affidavit with advance copy to the beneficiaries by 10.6.2020.

4. Subject to above, the Commission reserved its order in the matter.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

